

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

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PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

AGARTALA, TRIPURA, PIN - 799 010

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No.F.7(13-32)-LA/2026/1538

Dated, Agartala, the 17th March, 2026.

NOTIFICATION

“As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, ‘Tripura Tenancy Bill, 2025 (The Tripura Bill No. 6 of 2026)’ as introduced in the Assembly on the 17th March, 2026 to be published in the Tripura Gazette.”

(A. K. Nath)

Secretary

Tripura Legislative Assembly

THE TRIPURA TENANCY BILL, 2025

A Bill

to establish Rent Authority to regulate renting of premises and to protect the interests of landowner and tenant and to provide speedy adjudication mechanism for resolution of disputes and matters connected therewith or incidental thereto.

BE it enacted by the Tripura Legislative Assembly in the Seventy-seventh Year of the Republic of India, as follows: —

CHAPTER I PRELIMINARY

1. (1) This Act may be called the 'Tripura Tenancy Act, 2025';

**Short title,
extent and
commencement**

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.

2. In this Act, unless the context otherwise requires, —

Definitions

(a) "landlord", whether called landowner or lessor or by any other name, means a person who receives or is entitled to receive, the rent of any premises, on his own account, if the premises were let to a tenant, and shall include —

(i) his successor-in-interest; and—

(ii) a trustee or guardian or receiver receiving rent for any premises or is entitled to so receive, on account of or on behalf of or for the benefit of, any other person such as minor or person of unsound mind who cannot enter into a contract;

(b) "local authority" means a Village Panchayat or Panchayat Samiti or Zila Parishad or a Municipal Corporation or a Municipal Council or a Nagar Panchayat or a Planning or Development Authority, by whatever name called, or the Cantonment Board, or as the case may be, a civil area committee appointed under section 47 of the Cantonment Act, 2006 or such other body entitled to function as a local authority in any city or town, constituted under any law for the time being in force;

(c) "notification" means a notification published in the Tripura Gazette and the expression "notify" with its grammatical variations and cognate expressions shall be construed accordingly;